

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 87377 of 2016

(Arising out of Order-in-Appeal No. CD/524/RGD/16-17 dated 21.07.2016 passed by Commissioner of Central Excise (Appeals), Mumbai-II.)

Commissioner of Central Excise, Raigad

Plot No. 1, Sector-17, Khandeshwar
Navi Mumbai-410 206.

... Appellants

Versus

M/s. Mangalam Organics Limited

Khumbivali, Mangalam Organics Ltd,
Savroli, Kharapada Road, Khalapur,
Raigad-410 203.

.... Respondent

APPEARANCE:

Shri Xavier Mascarenhas, Authorized Representative for the Appellant

Shri C.S. Biradar, Advocate for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86862/2025

Date of Hearing: 20.11.2025

Date of Decision: 20.11.2025

Per: S.K. MOHANTY

Heard both sides.

2. When the matter was called out for hearing, learned Advocate appearing for the Respondent submitted that the issue arising out of the present dispute has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS). He has submitted the Form No. 1 & 4, in support of conclusion of the proceedings arising out of the impugned order.

3. Learned AR appearing for Revenue has raised the preliminary objection that there is no reference of the appeal filed before the Tribunal, in the above referred Forms. However, considering the fact that the adjudication order, which has been appealed against before the Tribunal has been referred to in the SVLDRS forms, we are of the view that such

reference of the adjudication order should suffice for the purpose of withdrawal of the appeal, as prayed for by the respondent.

4. Therefore, in terms of the SVLDRS-4 Certificate No. L110320SV400558 dated 11.03.2020 issued by the department, the appeal cannot be proceeded further and accordingly, is dismissed as deemed withdrawal.

(Order Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

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